

"परिशिष्ट 13"

PR
494
494-A
494-B
494-C

Notification No. F3-262003-B-3-II dated the 24th June, 2003.—In exercise of the powers conferred by Section 46 read with Section 7 of Police Act, 1861 (No. V of 1861), the State Government hereby makes the following amendments in the Madhya Pradesh Police Regulations, namely:—
Amendments

In the said Regulations,—

(1) for regulation 494, the following regulations shall be substituted, namely:-

"494. Personal Security Officer/guard on cost or without cost to Individuals.—(1) Under Section 13 of the Police Act, it shall be lawful for the Director General of Police and Inspector General of Police or Additional Director General of Police (Intelligence) to provide to the applicant the individual Personal Security Officer (PSO)/guard, according to security assessment, subject to the following terms and conditions and for such period as he may deem fit. Such Personal Security Officer/guard shall be subordinate to the Superintendent of Police of the district where the person to whom such facility is being provided, resides, namely:-

(a) **Personal Security Officer (PSO)/guards without cost.**—Following dignitaries shall be provided Personal Security Officers/guards in such number as may be prescribed, according to the security assessment, by the State Security Committee, without cost,—

- (i) Governor of the State.
- (ii) Chief Minister of the State.
- (iii) Speaker/Deputy Speaker of the State Legislative Assembly.
- (iv) Chief Justice and Judges of Madhya Pradesh High Court.
- (v) Minister/State Ministers/Deputy Ministers of the Madhya Pradesh Government.
- (vi) All such persons having "Z-plus", "Z" and "Y" category of security.

(b) **Personal Security Officer (PSO) without cost.**—Following dignitaries shall be provided Personal Security Officers in such number as may be prescribed, based on security assessment, by the State Security Committee, without cost,—

- (i) Advocate General of Madhya Pradesh High Court.
- (ii) Ex-Governor of the State, Ex-Chief Minister, Ex-Speaker of the State Legislative Assembly shall be given up to 2 Personal Security Officers, according to the security assessment.
- (iii) All such persons having "X" category of security.
- (iv) All such other persons, not enumerated in the clauses above, shall be provided personal security officers in the number prescribed, according to the security assessment, by the State Security Committee. Justification for security shall be decided on the basis of bona-fide danger. No personal security officer shall be provided merely as a status symbol.

(c) **Personal Security Officers on cost.**—(i) If the Chairman/Members of the Central Tribunals/Commissions, (situated in Madhya Pradesh) the Chairman/ Members of State Tribunals/Commissions; Chairman/ Members of the Central/ State Government Undertakings, and Vice Chancellor of the University situated in Madhya Pradesh by an application seek Personal Security Officer, he shall be provided Personal Security Officers on full payment of cost, according to security assessment, subject to the approval of the State Security Committee. The said Tribunals/Commissions/Undertakings/ Universities of the Central/State Government shall have to make provision in their respective budget. A certificate to this effect shall also be enclosed with the application.

(ii) The Ex-Deputy Speaker of the State Legislative Assembly, Ex- Ministers of Central/State Government, Ex-members of Parliament/ State Legislative Assembly, Ex-Chairman of the Central/State Level Commissions/Undertakings, office-bearers of the recognized political parties and other important persons who have occupied important posts in the past may be provided personal security on full payment of cost, for a limited period, based on the security assessment, subject to the approval of the State Security Committee.

(d) **Personal Security Officer on cost or without cost by Superintendent of Police.**—(i) The Superintendent of Police of the district may provide a Personal Security Officer/guards on cost or without cost to any specific individual, at local level, for a maximum period of three months. A report of facts in this regard shall be sent to the Addl. Director General of Police (Intelligence)/Deputy Inspector General of Police (Security) for seeking the approval on the arrangement made, who shall be competent either to approval or to reject the facility so provided. If the approval is not obtained within time, it shall be the duty of the Superintendent of Police to revoke his previous order and intimate the same to the Addl. Director General of Police (Intelligence)/Deputy Inspector General of

Handwritten signature

Police (Security) as the case may be.

(ii) If the Security mentioned in clause (i) requires to be continued, it shall be binding on the Superintendent of Police to seek the approval of State Security Committee in this regard.

404-A. State Security Committee.—(1) A State Security Committee shall be constituted by the State Government. The committee shall consist of the Home Minister of the State as its Chairman, Principal Secretary (Home), Additional Director General of Police (Intelligence) and Joint Director Intelligence Bureau (SIB), Bhopal as its members, Deputy Inspector General of Police (Security) shall be its member secretary.

(2) The committee shall quarterly review the security provided on cost or without cost. The decision taken by the committee shall be final.

404-B. (1) Individuals provided with personal security officers on cost shall have to deposit quarterly advance amount of the prescribed cost of personal security officer as provided in Regulation

(2) Personal Security Officer shall be made available only on producing the receipt of the prescribed cost deposited in the treasury.

(3) Failure to deposit quarterly advance shall result in withdrawal of security provided to the individual. The responsibility of recovering the cost of the security PSO provided to an individual shall lie with the concerned Superintendent of Police.

(4) Individuals to whom Personal Security Officer is provided shall be responsible for providing residence/bath/lavatory/space for cooking food and conveyance facility for Personal Security Officer otherwise the security facility shall be withdrawn.

(5) It shall be lawful for the individual on whose application the security is provided to inform the Deputy Inspector General (Security) by notice, in writing, one month in advance, for withdrawal of Personal Security Officer provided to them. The individual shall be free from the burden of the cost of such security one month from the date of such intimation. The Superintendent of Police of the concerned district shall be responsible to remove the security after completion of the period of notice.

404-C. (1) No Personal Security Officer of the choice of individual shall generally be provided. Police Department shall deploy only trained personal security officers on the basis of their merit.

(2) To maintain required level of skill and competence needed for personal security duty:-

(i) No police personnel above 45 years of age shall be deployed for Personal security duty.

(ii) No personal security officer shall be deployed continuously for more than 10 years in personal security duty.

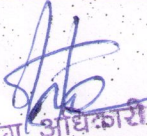
(iii) No personal security officer shall be deployed more than 3 years with any specific individual.

(iv) Personal Security officer shall have to pass the refresher course every 6 months, failure in which shall debar him from personal security duty.

(3) Generally, Personal Security Officer shall be provided in civil dress with appropriate weapon, according to the security assessment of the individual to be protected.

(4) In regulation 495, for the word and figure "10 percent", the word and figure "25 percent" shall be substituted.

(Published in M.P. Rajpatra (Asadharan) dated 24-6-2003 Pages 644(2-4))


अनुभाग अधिकारी
मध्यप्रदेश शासन,
गृह सी-1 विभाग,
मंत्रालय, भोपाल